

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 112 OF 2025 (SZ)  
[Earlier, OA No. 94 of 2025 (PB) LP]**

**IN THE MATTER OF:**

G. Gangadhar,  
Telangana.

....

Applicant(s)

Versus

State of Telangana,  
Through its Principal Secretary,  
Environment, Forests, Science and  
Technology Department, Hyderabad and Ors

....

Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB)  
RESPONDENT No. 2**

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**Place: Hyderabad.**

**Date: 09-09-2025.**

*T. Jayashankar*

**COUNSEL FOR RESPONDENT No.2**

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD IN THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI IN OA NO. 112 OF 2025 [EARLIER, OA NO. 94 OF 2025 (PB)] FILED BY G.GANGADHAR VS STATE OF TELANGANA & OTHERS AGAINST ILLEGALLY OPERATION OF STONE CRUSHING AND HOTMIX FACILITY NEAR GOPANPALLY (V), BICHKUNDA(M), KAMAREDDY (Dist), TELANGANA.**

It is to submit that Sri.G.Gangadhar, R/o.Gopanpally (V), Bichkunda (M), Kamareddy District have filed an application before the Hon'ble National Green Tribunal, New Delhi with O.A NO. 94 OF 2025 (PB IN OA NO. 112 OF 2025 [EARLIER,]) for immediate intervention against illegally operation of Stone Crushing and Hotmix facility near Gopanpally (V), Bichkunda(M), Kamareddy (Dist), Telangana. The Hon'ble NGT, New Delhi has transferred case to NGT, Chennai (SZ) registered the same and numbered as OA No. 112 of 2025.

The Hon'ble NGT, New Delhi vide above Order dated 27.03.2025 impleaded the following: -

- (i). Secretary, EFS&T Dept.,
- (ii). MS, TGPCB
- (iii). Collector, Kamareddy
- (iv). M/s.Kanuganti Shoba, Sy.No's. 512/A, 512/AA, 512/E and 512/EE near Gopanpally Kamareddy District.

and directed the respondents to file response / reply by way of affidavit within two months and further transferred the matter to Hon'ble NGT, Chennai.

Further, the Hon'ble NGT, New Delhi has constituted Joint Committee with representatives of TGPCB & District Collector, Kamareddy and directed to hold a meeting within two weeks, undertake the visits to the site, look into the grievances of the applicant, associate with the applicant and representatives of the concerned project proponent, verify the factual position and take appropriate remedial action in accordance with Law.

**The Hon'ble NGT, New Delhi appointed the TGPCB as the Nodal Agency for coordination and compliance.**

The Honble NGT, Chennai vide order dt.08.07.2025 has directed the respondents to file the respective reports and posted the matter to 16.09.2025.

**Complaints:**

It is to submit that, the Regional Office Nizamabad TGPCB has received a complaint dated:30.10.2024 from the Sub Collector, Banswada on 05.11.2024 enclosing the representation of Gopanpally Villagers regarding illegal operation of Stone Crusher and Hot Mix Plant. This Office has inspected the Units on 05.11.2024 and issued Notice to both the stone crusher and Hotmix plants and directed not operate the units without consents of the Board. Subsequently, the crusher and hotmix units have applied the consents of the Board. A report was also submitted to the Sub Collector, Banswada on 03.01.2025.(Annexure-I)

A complaint was again lodged by the villagers of Gopanpally for operating the units without necessary permissions on 19.03.2025. In this regard the unit were jointly inspected by (1)Additional Collector(Local Bodies), Kamareddy: (2)Sub collector, Banswada and (3). Asst Director Mines & Geology on 22.03.2025 and a report was submitted to The Sub-Collector Banswada on 26.03.2025 along with necessary permissions obtained for both units.(Annexure-II)

The Status of the both stone crusher and Hot mix plants are submitted below:

**I. M/s.Kanuganti Shobha (Stone Crusher), Sy.No's: 512/A, 512/AA, 512/E, 512/EE, 513/A & 513/AA Bichkunda (V&M), Kamareddy District:**

- M/s.Kanuganti Shobha is a stone crusher established and operating production of Stone chips various sizes - 2000 TPD, Robo Sand, Dust, 6mm chips - 1200 TPD.
- The nearest village Gopanpally village is about 600 mtrs from the site in NE direction.
- The stone crusher comes under orange category and as per Board guidelines it shall be located near the quarry and shall be atleast 500-800mtrs from the nearest human habitation.
- The source of metal to the Stone Crusher is from their own mine operating in the name of M/s.Sri K.Yellaiah & Sons (9.00 Ha.) located at Sy No. 138/1, Bichkunda (V&M), Kamareddy District & obtained Environmental Clearance (EC) vide order Dt:29.07.2023 from State Environmental Impact Assessment Authority ,Telangana under Violation category (Annexure -III). During the process of

obtaining EC they have paid penalty fee of Rs.54,469/- and also submitted Bank Guarantee of Rs.4,50,000/- to the TGPCB as per the guidelines of SEIAA, Telangana as per O.M Dt: 14.03.2017 & 07.07.2021 of MoEF&CC. The unit has also paid penalty amount of Rs.70,000/- to Govt. of Telangana as per the docket order Dt: 09.06.2023 of Judicial Magistrate, Bichkunda (CC.No. 47/2023).

- The mine has obtained CFE & CFO of the TGPCB which is valid upto 31.08.2028.(Annexure-IV).
- In response to the notice issued by TGPCB on 05.11.2024, the crusher has applied for CFE of the Board on 15.11.2024 by paying requisite CFE Fee Rs.76000/- & penalty fee Rs.36000/-, as per the TGPCB circular Dt:15.08.2023.(Annexure-V).
- The Board has issued CFE vide order dated: 02.12.2024. (Enclosed as Annexure-VI).
- Subsequently, the industry has applied CFO of the Board on 06.12.2024 & the Board rejected the CFO vide order dt.28.12.2024 for not providing necessary pollution control equipment. The unit resubmitted the CFO application 17.06.2025 after providing necessary pollution control equipment. The unit has paid requisite CFO Fee Rs.4,32,000/- & penalty fee of Rs.1,26,000/- as per the TGPCB circular Dt:15.08.2023.
- The Board has issued CFO vide order dt:28.06.2025 for production of Stone chips of various size – 2000 TPD, Robo sand, Dust, 6mm chips -1200 TPD and with a validity upto 30.11.2034. (Annexure-VII).
- The crusher was inspected on 17.07.2025 and the Board has conducted Ambient Air Quality Monitoring. During inspection, it was observed that the unit was in operation & the crusher has provided the following air pollution control equipments:
  - a) Wetting of raw materials at Jaw Crusher through flexible water pipeline.
  - b) Water sprinklers provided for primary crusher and conveyors.
  - c) Individual closed sheds for primary crusher, intermediate bin, secondary crusher, Vibrating Screens (2 Nos.).
  - d) Cladding to the various belt conveyors carrying various size of metals with water sprinkling.
  - e) Cladding for dust conveyor with water sprinklers.
  - f) Metal roads with fixed water sprinklers (14 Nos.) along the main haul road.
  - g) Wind breaking walls of 20 feet height towards North Side to arrest fugitive emissions.
  - h) Provided drums as telescopic chutes for cladded conveyors.
- The analysis report dt.29.07.2025 is enclosed as Annexure-VIII.

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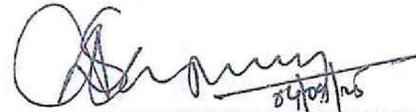
- The crusher was inspected again on 03.09.2025 and observed that the unit is not in operation due to mechanical equipment repair.

II. **M/s.Kanuganti Shobha ( Hot mix plant), Bichkunda (V&M), Kamareddy District.**

- M/s. Kanuganti Shobha is a Hot Mix Plant operating at Bichkunda (V&M), Kamareddy District.
- The nearest habitation is Gopanpally (V) is located at a distance of 800 mts away from the Hot mix plant.
- In response to the notice issued by TGPCB, the industry has applied for Direct CFO for the Hot mix plant on 07.12.2024 by paying requisite CFE & CFO Fee of Rs.24,000/- & Penalty fee of Rs.55,200/-, as per the TGPCB circular Dt:15.08.2023.
- The Board has issued CFO vide order dt:11.12.2024 for Hot mix plant of 960 TPD capacity and valid upto 30.11.2027 (**Annexure-IX**).
- The Hot mix plant was inspected on 17.07.2025 & 03.09.2025 and observed that the unit is not in operation due to off season.
- The unit has established the Drum type hot mix plant. The industry has provided bins for the fine and course aggregates to avoid air pollution. The industry has provided wet scrubber as air pollution control equipment. The scrubbed water is collected in concrete tanks (3 Nos.) and the clear water is recycled back as scrubbing media.

In this regard it is to submit that the stone crusher & hot mix plant of **M/s. Kanuganti Shobha, Bichkunda (V&M), Kamareddy District** are having valid consents from the Telangana Pollution Control Board. The AAQM analysis report conducted for crusher is also conforming the Board stipulated standards. The mine has valid Mine Lease from Mines & Geology Department, Environmental Clearance from SEIAA, Telangana and CFE & CFO from TGPCB.

**Dt.04.09.2025.**  
**Nizamabad.**



**ENVIRONMENTAL ENGINEER**  
**Regional Office, Nizamabad**  
**Telangana Pollution Control Board.**

**ENVIRONMENTAL ENGINEER**  
**Telangana Pollution Control Board**  
**Regional Office, Nizamabad.**

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## TELANGANA POLLUTION CONTROL BOARD

Regional Office, Door No: 6-2-190, Subashnagar, Nizamabad - 503 002

G.Laxman Prasad, M.Tech.,  
Environmental Engineer.

Tele - No: 08462-237774  
e-mail: ee-nzb-tspcb@telangana.gov.in  
Website: www.tgpcb.cgg.gov.in

Lr.No.GEN/TGPCB/RO-NZB/Comp./NZB/2025-05

Date:03.01.2025

To,  
The Sub Collector  
Banswada Division, Bichkunda(M),  
Kamareddy District.

Respected madam,

**Sub:** TGPCB-RO-NZB - Complaint forwarded by O/o. Sub Collector, Banswada Division, Bichkunda(M), Kamareddy Dist., filed by villagers of Gopanpally (V), Bichkunda (M), Kamareddy Dist against Mine, Crusher & Hotmix located near Gopanpalle(V), Bichkunda (V&M), Kamareddy District - Causing air pollution to the surrounding area -- **Report** - Submitted - Reg.

**Ref:** 1) Complaint forwarded by O/o. Sub Collector, Banswada Division, Bichkunda(M), Kamareddy Dist., filed by villagers of Gopanpally (V), Bichkunda (M), Kamareddy Dist., regarding Air pollution from the industry on 05.11.2024.  
2) E-mail Dt: 02.01.2025.

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It is to submit that vide references cited, this office is in receipt of complaints forwarded by O/o.Sub Collector, Banswada Division, Bichkunda(M), Kamareddy Dist and directed to submit detailed report and permissions obtained by the Mine, Crusher & Hot mix located near Gopanpalle(V), Bichkunda (V&M), Kamareddy District.

The complainants stated that due to blasting operations in the mine, crushing operations & hot mix plant were causing damage to surrounding agriculture fields, houses & roads and resulting in health issues to the nearby residents of Gopanpally.

In this regard, the details of the Mine, Stone Crusher & Hot mix plant are submitted:

1) M/s.Sri K.Yellaiah & Sons (9.00 Ha. Building Stone & Road Metal mine), Survey No. 138/1, Bichkunda (V&M), Kamareddy District.

- Sri K.Yellaiah & Sons obtained Environmental Clearance (EC) from the State Environmental Impact Assessment Authority (SEIAA), Telangana vide order No. EC23B001TG195128, Dt:29.07.2023 for mining of Building Stone and Road Metal - 2,41,380 M3/Annum.(Enclosed).

s/c

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- The unit has obtained mine lease execution orders from DDMG, Nizamabad for the period of 15 yrs with effect from 07.03.2014 to 06.03.2029.
- It is a semi mechanized opencast quarry. After breaking the mineral into required size by jack hammer drilling and blasting, material is directly loaded in to truck.
- The nearest habitation Gopanpalle village is about 725 mts away from the boundary.
- The fugitive emissions are generated during blasting, excavation & transportation of material. The mine management has provided wet drilling and water sprinkling on haul roads to control fugitive emissions.
- The Industry has obtained CFE of the TGPCB vide order dated: 05.09.2023 and CFO valid upto 31.08.2028 (Enclosed).

**2) M/s. Kanuganti Shobha, (Stone crusher), Sy.No's: 512/A, 512/AA, 512/E, 512/EE & 513/A, 513/AA Bichkunda (V&M), Kamareddy Dist.**

- M/s.Kanuganti Shobha is a stone crusher established and operating production of Stone chips various sizes - 2000 TPD, Robo Sand, Dust, 6mm chips - 1200 TPD.
- The nearest village Gopanpally village is about 600 mtrs from the proposed site in east direction.
- The stone crusher comes under orange category and as per Board guidelines it shall be located near the quarry and shall be atleast 500-800mtrs rom the nearest human habitation.
- This office has issued notice to the crusher on 05.11.2024 for operating without obtaining consents of the Board
- Subsequently, the crusher has applied for CFE of the Board and has obtained CFE of the TGPCB vide order dated: 02.12.2024.(enclosed)
- The stone crusher has paid violation fee of as per the TGPCB circular Dt:15.08.2023.
- The industry has provided water sprinkling at jaw crusher, primary and secondary crusher and to the dust conveyor belt and has provided cladding to vibratory screen and dust conveyor.
- The industry CFO application is forwarded to Head office and is under process.

**3) M/s. Kanuganti Shobha (Hot mix plant), Bichkunda (V&M), Kamareddy Dist.**

- M/s.Kanuganti Shobha, is established and engaged in Hot mix (drum mix).
- This office has issued notice to the unit on 05.11.2024 for operating without obtaining consents of the Board.
- The unit has established the Drum type hot mix plant and provided wet scrubber as air pollution control equipment and the scrubbed water is

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recycled & proposed to provide bins for the fine and course aggregates to avoid air pollution.

- The CFO (Direct) was issued to the unit on 11.12.2024 valid upto 30.11.2027 (Enclosed).
- The hot mix plant has paid violation fee of as per the TGPCB circular Dt:15.08.2023.
- The nearest habitation from the proposed site is Gopanpally (V) is located at a distance of 800 mts away.
- The industry has proposed water sprinkling on haul roads to control dust emissions.

This is submitted for kind information and necessary action.

Enl:a/a

  
**ENVIRONMENTAL ENGINEER**  
**ENVIRONMENTAL ENGINEER**  
Telangana Pollution Control Board  
Regional Office, Nizamabad.

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## TELANGANA POLLUTION CONTROL BOARD

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Website: www.tgpcb.cgg.gov.in

Lr.No.GEN/TGPCB/RO-NZB/Comp./NZB/2025- 135

Date: 26.03.2025

To,  
The Sub Collector,  
Banswada Division, Bichkunda(M),  
Kamareddy District.

Respected madam,

**Sub:** TGPCB-RO-NZB - Complaint filed by Gopanpally Villagers, Bichkunda Mandal, Kamareddy District regarding peaceful Rally on 26.03.2025 regarding allegations against Stone Crusher and Asphalt Mixing units operating without necessary permissions from the TGPCB - Joint inspection conducted - **Report** - Submitted - Reg.

- Ref:**
1. Complaint forwarded by O/o. Sub Collector, Banswada Division, Bichkunda(M), Kamareddy Dist., filed by villagers of Gopanpally (V), Bichkunda (M), Kamareddy Dist., regarding Air pollution from the industry on 05.11.2024.
  2. Inspected on 09.12.2024.
  3. T.O Lr.No.GEN/TGPCB/RO-NZB/Comp./NZB/2025-05  
Date: 03.01.2025.
  4. Lr.No & Dated: 19.03.2025 from the villagers of Gopanpally, Bichkunda Mandal, Kamareddy District.
  5. Joint inspection conducted on 22.03.2025.

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It is to submit that vide reference 1<sup>st</sup> cited, this office has received complaint forwarded by O/o.Sub Collector, Banswada Division, Bichkunda(M), Kamareddy Dist and directed to submit detailed report and permissions obtained by the Mine, Crusher & Hot mix located near Gopanpalle(V), Bichkunda (V&M), Kamareddy District.

Vide reference 2<sup>nd</sup> cited, the Board Official inspected the industry & surroundings on 09.12.2024 and submitted report to Sub Collector, Banswada Division, Bichkunda(M), Kamareddy District reference 3<sup>rd</sup> cited.

Vide reference 4<sup>th</sup> cited, villagers of Gopanpally, Bichkunda Mandal, Kamareddy District made representation to the Collector & District Magistrate, Kamareddy to conduct peaceful rally on 26.03.2025 regarding grievance caused due to the operation of Stone Crushing and Asphalt Mixing units without necessary

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permission from the Pollution Control Board. The District Collector, Kamareddy has endorsed to take necessary action after field visit by joint inspection team.

In this connection, it is submitted that the complaint area was jointly inspected by the Addl. Collector(Local Bodies), Kamareddy; Sub-Collector, Banswada, the Assistant Director of Mines & Geology, Kamareddy, Environmental Engineer, O/o. Pollution Control Board, Nizamabad on 22.03.2025. At the time of inspection, the industry representatives were present. During the inspection, it was observed that both Stone crusher, Hot mix plant & Mine were not in operation.

**In this regard, the details of the Mine, Stone Crusher & Hot mix plant are submitted:**

**1) M/s. Kanuganti Shobha, (Stone Crusher), Sy.No's: 512/A, 512/AA, 512/E, 512/EE & 513/A, 513/AA Bichkunda (V&M), Kamareddy Dist.**

- i. M/s.Kanuganti Shobha is a stone crusher established for production of Stone chips various sizes - 2000 TPD, Robo Sand, Dust, 6mm chips - 1200 TPD.
- ii. The nearest village Gopanpally village is about 600 mtrs in east direction.
- iii. The stone crusher comes under orange category and as per Board guidelines it shall be located near the quarry and shall be atleast 500-800mtrs from the nearest human habitation.
- iv. This office has issued notice to the crusher on 05.11.2024 for operating without obtaining consents of the Board
- v. Subsequently, the crusher has applied for CFE (Consent for Establishment) of the Board and has obtained CFE of the TGPCB vide order dated: 02.12.2024.(Annex - I)
- vi. The stone crusher has paid violation fee for operating without obtaining consents of the Board.
- vii. The industry's CFO (Consent for Operation) application was not considered by the Board office for certain non-compliances (Annex - II)
- viii. During the inspection on 22.03.2025, It was observed the industry has provided water sprinkling at jaw crusher, primary and secondary crusher and to the dust conveyor belt and has provided cladding to vibratory screen and dust conveyor. The unit has provided cladding to all conveyors with chutes for controlling fugitive emissions.
- ix. As the industry's CFO (Consent for Operation) application was not considered by the Board office for certain non-compliances, the crusher was not in operation since 3 months and the representative reported that they will restart the crushing operations after obtaining CFO by complying consent conditions.

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**2) M/s. Kanuganti Shobha (Hot mix plant), Bichkunda (V&M), Kamareddy Dist.**

- i. M/s.Kanuganti Shobha, is established and engaged in Hot mix (drum type mix).
- ii. This office has issued notice to the unit on 05.11.2024 for operating without obtaining consents of the Board.
- iii. Subsequently, the unit has applied of the Board and has paid violation fee for operating without obtaining consent of Board.
- iv. The Board has issued CFO to the unit on 11.12.2024 valid upto 30.11.2027 ((Annex -III).
- v. The nearest habitation is Gopanpally (V) located at a distance of 800 mts away.
- vi. During the inspection on 22.03.2025, it was observed the unit has established the Drum type hot mix plant and provided wet scrubber as air pollution control equipment and the scrubbed water is recycled & provided bins for the fine and course aggregates to avoid air pollution.
- vii. The industry has provided water sprinkling on haul roads to control dust emissions.

**3) M/s.Sri K.Yellaiah & Sons (9.00 Ha. Building Stone & Road Metal mine), Survey No. 138/1, Bichkunda (V&M), Kamareddy District.**

- i. Sri K.Yellaiah & Sons obtained Environmental Clearance (EC) from the State Environmental Impact Assessment Authority (SEIAA), Telangana vide order No. EC23B001TG195128, Dt:29.07.2023 for mining of Building Stone and Road Metal - 2,41,380 M<sup>3</sup>/Annum.(Annex – IV).
- ii. The unit has obtained mine lease execution orders from DDMG, Nizamabad for the period of 15 yrs with effect from 07.03.2014 to 06.03.2029.
- iii. It is a semi mechanized opencast quarry. After breaking the mineral into required size by jack hammer drilling and blasting, material is directly loaded in to truck.
- iv. The nearest habitation Gopanpalle village is about 725 mts away from the boundary.
- v. The fugitive emissions are generated during blasting, excavation & transportation of material. The mine management has provided wet drilling and water sprinkling on haul roads to control fugitive emissions.
- vi. The mine has obtained CFE of the TGPCB vide order dated: 05.09.2023 and CFO validity upto 31.08.2028 (Annex – V).

This is submitted for kind information and necessary action.

Enl: Annexures (1-v)

  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
Telangana Pollution Control Board  
Regional Office, Nizamabad.

ENVIRONMENTAL  
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), TELANGANA)

To,

The PARTNER  
K YELLAIAH AND SONS  
H.NO.5-6-570/5B KANIGANTI GARDEN MATURA NAGAR NIZMABAD -  
503001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/TG/MIN/436515/2023 dated 20 Jul 2023. The particulars of the environmental  
clearance granted to the project are as below.

- |   |  |
|---|--|
| 1. EC Identification No.                      | EC23B001TG195128   |
| 2. File No.                                   | SIA/TG/MIN/436515/2023   |
| 3. Project Type                               | New  |
| 4. Category                                   | B  |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                            | Quarry Lease area of 9.00 Hectares for<br>excavation of Building Stone and Road<br>Metal |
| 7. Name of Company/Organization               | K YELLAIAH AND SONS  |
| 8. Location of Project                        | TELANGANA  |
| 9. TOR Date                                   | N/A  |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 29/07/2023

(e-signed)  
Smt. Sunita M. Bhagwat, IFS  
Member Secretary  
SEIAA - (TELANGANA)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

- I. This has reference to your application submitted online on **20.07.2023** (Proposal No. **SIA/TG/MIN/436515/2023**) accepted on **21.07.2023** and seeking Environmental Clearance for the proposed **9.00 Ha. Building Stone & Road Meta Mine of K. Yellaiah & Sons, Sy. No. 138/1, Bichkunda Village, Bichkunda Mandal, Kamareddy District**. The Mine lease area is located between Latitude  $18^{\circ}24'42.908''$  (N) to  $18^{\circ}24'34.845''$  (N) and Longitude  $77^{\circ}43'03.375''$  (E) to  $77^{\circ}43'02.349''$  (E). It was reported that the nearest human habitation Gopanpally (V) exists at a distance of 0.76 km; nearest water body (Cheruvu) exists at 0.08 km; Nearest RF i.e., Kaulas RF exists at 4.3 km from the mine lease area. It was noted that the capital investment of the project is Rs. 90.0 Lakhs and production capacity of the project is as follows:

**Building Stone & Road Metal – 2,41,380 m<sup>3</sup>/annum**

- II. It is a fully mechanized / semi-mechanized opencast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. It is reported that the life of the Mine is estimated as 11 years (@ 2,41,380 m<sup>3</sup>/annum of Building Stone & Road Metal). The total mine lease area is 9.00 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on **22.07.2023**. The project is considered under 'B1' category as the cluster of mine leases area is **9.00 Ha > 5.00 Ha**. The proponent started started mining operations from the year 2014 without obtaining prior EC. Earlier the proponent obtained ToRs dated: 16.07.2022 issued by SEIAA-Telangana under violation case. The proponent has undergone the process of public hearing on 23.06.2023 and uploaded Final EIA Report along with minutes of public hearing and issues emerged during public hearing. Based on the information furnished, presentation made by the proponent and the consultant M/s. Ampl Environ Pvt. Ltd., Hyderabad; Initial lease was granted by DDMG, Nizamabad vide Procds., dt: 09.12.2013; Execution of quarry lease was granted on 07.03.2014 in favour of the proponent for a period of 15 years w.e.f. 07.03.2014 to 06.03.2029; Scrutinized /Approved Mining Plan; The present mine lease area is 6.00 Ha., which is more than 5.0 Ha. Hence, the project is considered under 'B1' Category. ADM&G, Rangareddy District lr. dt. 03.07.2023 furnished the details of dispatch particulars during the period from 2014-15 to 2023-2024 (upto June 23). As per the details, dispatch permits were issued during the period from 2014-15 to 2020-2021 and Nil during the period from 2021 to till date. As per lr. dt: 03.07.2023, the Seigniorage fee amount paid by the proponent is Rs.37,87,500/-. The State Government has initiated credible action against the proponent vide CC No. 47/2023 filed in the Hon'ble I -junior civil judge court, Nizamabad and submitted copies of supporting documents. The Committee considered the project & recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meetings held on **24.07.2023 & 26.07.2023** examined the proposal and recommendations of SEAC, Telangana in detail and noted the project is considered under Violation and processed as per S.O. 804(E) dt. 14.03.2017, S.O. 1030 (E) dt. 08.03.2018, OM dt. 12.11.2020 & Lr. dt. 16.02.2021 O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI. As per the guidelines of the SEIAA for Mining project involving violation, the rationalized project cost is Rs. 90,00,000/- and the amount of Bank Guarantee is Rs.4,50,000/- for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan.

Hence, the proponent is directed to submit the Bank Guarantee for an amount of Rs. 4,50,000/- (Rupees Four Lakhs Fifty Thousand only) along with detailed action plan for implementation, Penalty amount of Rs. 54,469/- (Rupees Fifty four Thousand Four Hundred Sixty Nine only) through DD in favour of Member Secretary, TSPCB, status of case No.CC No.47 of 2023 and undertaking to abide by the additional guidelines of the MoEF&CC, GoI. if any. Accordingly, the proponent submitted Bank Guarantee dt: 24.07.2023 for total amount of Rs.4,50,000/- with detailed action plan for implementation and DD No: 373168, dt. 19.07.2023 towards penalty amount of Rs. 54,469/- (Rupees Fifty Four Thousand Four Hundred Sixty Nine only) in favour of Member Secretary, TSPCB and the details of a case filed by EE, TSPCB in the Hon'ble I -junior civil judge court, Nizamabad (Case Registration number is C.C.No. 47/2023). The SEIAA in its meeting held on **26.07.2023** recommended for issue of EC. **Hence, the SEIAA hereby accords Environmental Clearance for the project** as mentioned at Para No. I under the provisions of EIA-Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc; having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted. The CPCB guidelines in this respect shall also be adhered.
- iii. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iv. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- v. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- vi. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wild Life Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

- vii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- viii. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.
- ix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.
- xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
  - The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
  - The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
  - No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.

- xii. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
  - Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
  - All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training. Awareness and information on safety and health aspects.
  - The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels.
- xiv. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines
- xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- xvi. Fencing shall be provided all around the working mine area.
- xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xviii. Regular monitoring of ambient air quality shall be carried out and records maintained

**b) Water Pollution:-**

- i. The source of water is through tankers from nearby village. Total water requirement is 17.1 KLD. Out of that, 6.0 KLD is used for Dust Suppression, 1.1 KLD is used for Domestic purposes and 10.0 KLD for Greenbelt development. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.

- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Integrated Regional Office, Hyderabad, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.
- ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

- x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
  - xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
  - xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
  - xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
  - xiv. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.
  - xv. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
- c) **Solid Waste :-**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.
  - ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
  - iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
  - iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
  - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned Integrated Regional Office of MoEF&CC.
  - vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains,
- viii. The following measures are to be adopted to control erosion of dumps:-
- Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

**B. General Conditions:**

1. **This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of the mine is 16 years (@1,58,722 m<sup>3</sup>/annum of Stone & Metal).**
2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
3. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana, Hon'ble 1 -junior civil judge court, Nizamabad (Case Registration number is CC No. 47/2023) and any other Court of Law, if any, as may be applicable to this project.
4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.

8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF & CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x14 inches and of good quality).

15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office along the Ministry along with District Administration.
18. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
19. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
20. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
21. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.

22. A separate 'Environmental Management Cell' with qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
23. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **Sri. K. Yellaiah & Sons.**
24. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
25. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
26. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
27. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC.
28. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
29. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
30. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional Office of MoEF&CC, GoI, Hyderabad on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
31. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
32. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
33. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
34. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
35. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
36. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

37. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 30.09.2020 and implement the commitments made by project proponent during the public hearing as a part of CER contained in EIA/EMP report.
38. The funds earmarked for environmental protection measures (**Capital cost: Rs. 10.0 lakhs and recurring cost: Rs. 6.4 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Integrated Regional Office located at Hyderabad.
39. The proponent shall utilize an amount of **Rs.4,50,000/-** as mentioned below for Implementation of Remediation plan; Natural Resource Augmentation Plan; and Community Resource Augmentation Plan as per the action plan submitted by the proponent vide letter dt: 25.07.2023 and as committed by the proponent. Further, the proponent shall maintain the record on the implementation along with photographs & permissions obtained etc.

<i>S.No</i>	<i>Activity proposed</i>	<i>Amount</i>
1	<i>Ecological remediation cost (0.2 Lakhs/Ha)</i>	<i>Rs. 1.80 Lakhs</i>
2	<i>Natural resource Augumantation plan and Budgetary provisions (0.15 Lakhs/Ha)</i>	<i>Rs. 1.35 Lakhs</i>
3	<i>Community welfare Augumantation (0.15 Lakhs/Ha)</i>	<i>Rs. 1.35 Lakhs</i>
<b>Total in (0.5 Lakhs/Ha)</b>		<b>Rs. 4.50 Lakhs</b>

40. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
41. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of the Ministry of Environment, Forest and Climate Change, Hyderabad by e-mail.
42. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
43. The proponent shall obtain all other mandatory clearances from respective department.
44. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
45. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

46. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
47. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
48. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
49. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www. parivesh.nic.in.

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To,  
Sri Kanu Sudershan, Partner  
Sri K. Yellaiah & Sons,  
[9.00 Ha. Building Stone & Road Metal Quarry],  
H.NO.5-6-570/5B , Kaniganti Garden, Matura Nagar  
Nizamabad- 503001  
Ph No: +91 9395158866  
Email: sriraj.kanu@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: NZB, TSPCB for information.
4. The IRO, MoEF&CC, GoI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GoI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., Hyderabad for kind information.

//T.C.F.B.O.//

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Signature Not Verified

Digitally signed by Smt. Sunita M. Bhagwat, IFS  
Member Secretary

Date: 7/29/2023 4:19:34 PM



**TELANGANA STATE POLLUTION CONTROL BOARD**

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2<sup>nd</sup> Floor,  
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.  
Phone : 08455 280477, website: tspcb.cgg.gov.in

**CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY**

**Order No.NZB-827/PCB/ZO/RCP/CFE/2023-230124729064**

**Date:05.09.2023**

**Sub:-** PCB – CFE – M/s. Sri K Yellaiah & Sons, (9.00 Ha. Building Stone & Road Metal Mine), Survey No. 138/1, Bichkunda (V&M), Kamareddy District – Consent for Establishment of the Board under Sec. 25 of Water (P&C of P) Act, 1974 and Under Sec. 21 of Air (P&C of P) Act, 1981– Issued – Reg.

- Ref:-**
1. Environmental Clearance Identification No. EC23B001TG195128, dt.29.07.2023.
  2. Industry's CFE application received through OCMMS on 03.08.2023 at RO, Nizamabad.
  3. TSPCB, RO, Nizamabad verification report received on 25.08.2023.
  4. CFE Committee meeting held on 31.08.2023 at TSPCB, Zonal Office, R.C.Puram.

\* \* \* \* \*

- I. In the reference 2<sup>nd</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set-up a unit with installed capacities as mentioned below, with a project cost of **Rs. 90 Lakhs** (Rupees Ninty Lakhs only).

Product (Mining Lease Area of 9.00 Ha)	Capacity
Mining of Building Stone and Road Metal	2,41,380 m <sup>3</sup> /annum

- II. As per the application, the industry is proposed site is located at Survey No. 138/1, Bichkunda (V&M), Kamareddy District.
- III. The above site was inspected by Environmental Engineer, Regional Office, T.S. Pollution Control Board, Nizamabad on 25.08.2023 and found that the industry is surrounded by **North:** Dry Agricultural lands; **South:** Dry Agricultural lands followed by Kammarrri Cheruvu 357 mts; **East:** Dry Agricultural lands; **West:** Mine lease area.
- IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nizamabad, recommendation by the CFE Clearance Committee meeting held on 31.08.2023 at TSPCB, Zonal Office, R.C. Puram, hereby issue **CONSENT FOR ESTABLISHMENT** to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

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V. This CFE is issued from pollution control point of view only. Zoning and other regulations are not considered.

VI. The CFE now issued is subject to the conditions mentioned in Schedule 'A' and 'B'.

*Encl: Schedule 'A' & Schedule 'B'*

*K. S. Reddy*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**  
**M/s. Sri K Yellaiah & Sons,**  
**(9.00 Ha. Building Stone & Road Metal Mine),**  
**Survey No. 138/1, Bichkunda (V&M),**  
**Kamareddy District.**



*Copy to the Environmental Engineer, R.O., Nizamabad for information and necessary action.*

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the Regional Office of T.S. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Air pollution Control equipments and effluent treatment plant to record energy consumed.
3. The proponent shall obtain Consents for Operation from TSPCB, as required Under Section 25/26 of the Water (P & C of P) Act 1974 and under Section 21/22 of the Air (P&C of P) Act 1981 before commencement of the activity including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping. All pipe valves, sewers and drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.
8. Rain Water Harvesting (RWH) structure(s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water Harvesting structure.
9. There shall not be any perceptible odour outside the industry's premises.
10. The Rules and Regulations notified by Ministry of Law and Justice, GOI regarding the Public Liability Insurance Act, 1991 shall be followed.
11. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
12. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) – 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) – 60 µg/m<sup>3</sup>; SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.  
Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.  
The following noise level standards shall be complied:  
Noise Levels :           Day time       (6 AM to 10 PM)       - 75 dB (A)  
                                  Night time     (10 PM to 6 AM)       - 70 dB (A)
13. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.  
$$H = h + 0.2 \sqrt{KVA}$$
  
KVA = Total generation capacity, h = Height of building where DG Set is installed.

14. All the rules and regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.

**SCHEDULE – B**

1. **This Order is valid for a period of five years from the date of issue.**
2. **As committed during the meeting, the industry shall erect MS Sheets of 20 feet height Nearest Water Body is at a distance of 80 mtrs from the boundary of site and also shall develop thick green belt with tall growing tress around the MS Sheets in that area, which shall act as barrier to control the pollution.**
3. **The industry is liable for action i.e., revoking of CFE order in case of complaints against the industry for causing pollution problems into the surrounding area.**
4. The source of water is Mobile Water Tanker. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Purpose	Quantity
Dust Suppression	6.0 KLD
Greenbelt	10.0 KLD
Domestic	1.1 KLD
<b>Total</b>	<b>17.1 KLD</b>

5. The maximum waste water generation shall not exceed the following:

Purpose	Quantity
Domestic	0.8 KLD

6. Effluent treatment and final disposal:

Purpose	Quantity	Point of final disposal
Domestic	0.8 KLD	Septic tank followed by soak pit

7. The Solid wastes generated shall not exceed the following breakup quantities:

Sl. No.	Description of the Solid Waste	Quantity	Point of Disposal
1.	Top Soil	As generated	Stacked properly and used for plantation purpose.
2.	Overburden	As generated	Back filling of mines within the mine lease area.

8. Wet drilling method shall be adopted to control dust emissions, use of wet mesh is very much essential at the site of quarry and dyke wall shall be constructed around storage chemicals. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
9. The following measures shall be implemented to reduce the air pollution / noise pollution during the transportation of mineral.
- The road shall be graded to mitigate the dust emissions.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress the dust emission. The workers employed shall be provided with protection equipment and earmuffs.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 KMPH to prevent undue noise from empty trucks.
10. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and un-loading and at transfer points shall be provided and properly maintained.
11. The proponent shall take appropriate measure to ensure that GLC shall comply with the revised NAAW norms notified by MoE&F, GoI on 16.11.2009.
12. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
13. Separate area shall be demarcated for overburden and refilling.
14. The following measures are to be adopted to control erosion of dumps:
- a. Retention / toe walls shall be provided at the foot of the dumps.
  - b. Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
15. Waste oils, used oils generated from the EM machines, mining operations and shall be disposed as per the Hazardous waste and other waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
16. The proponent shall adopt eco-friendly mining practices.
17. The industry shall earmark an area for location of dumping yard. The industry shall dispose the over burden from the mine in the dumping yard in a scientific manner.

18. The solid waste generated shall be disposed in an environment friendly practice i.e., for back filling mined area or for any productive purpose.
19. The industry shall construct garland drain and siltation ponds of appropriate size at working area to arrest flow of silt and sediment. The water collected should be utilized for watering the mine area, roads, greenbelt development etc.
20. Fencing shall be provided around mining area to avoid accidents.
21. The proponent shall follow the conditions stipulated in Environmental Clearance issued by SEIAA, Ministry of Environment Forests & Climate Change, GoI, Telangana State.
22. The proponent shall follow all the conditions stipulated by the Dept. of Mine Safety, Govt. of India with the native species in consultation with the local DFO/Agriculture Department.
23. The proponent shall not cause any air pollution / dust nuisance in the surrounding environment.
24. The industry shall develop a minimum of 5mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
25. The industry shall not discharge any wastewater outside the plant premises under any circumstances.
26. The industry shall provide water meters to measure the actual water consumption and waste water discharge and maintain a log register to record the readings.
27. The industry shall maintain good housekeeping within the plant premises.
28. The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
  - a. Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
  - b. Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 and amendments thereof.
  - c. Batteries (Management & Handling) Rules, 2001 and amendments thereof.
  - d. E-Waste (Management Rules), 2016 and amendments thereof.
  - e. Solid Waste Management Rules, 2016 and amendments thereof.
  - f. Plastic Waste Management Rules, 2016 and amendments thereof.
  - g. Bio-Medical Waste Management Rules, 2016 and amendments thereof.
  - h. Construction & Demolition Waste (Management & Handling) Rules, 2016 and amendments thereof.
29. The industry shall comply with all the directions issued by the Board from time to time.

30. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

*V. S. Reddy*  
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To  
M/s. Sri K Yellaiah & Sons,  
(9.00 Ha. Building Stone & Road Metal Mine),  
Survey No. 138/1, Bichkunda (V&M),  
Kamareddy District.



Amended - WCA

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## TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2<sup>nd</sup> Floor,  
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.  
Phone : 08455 280477, website: tspcb.cgg.gov.in

### CONSENT ORDER FOR FRESH – RED CATEGORY

CFO Order No: TSPCB/ZO/RCP/NZB/827/CFO/2023-230524729100

Dt: 22.09.2023.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

**M/s. Sri K Yellaiah & Sons,**  
**(9.00 Ha. Building Stone & Road Metal Mine),**  
**Survey No. 138/1, Bichkunda (V&M),**  
**Kamareddy District.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

#### i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.8 KLD	Septic tank followed by soak pit.

#### ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m <sup>3</sup> /hr. at peak flow
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This Consent Order is valid for manufacture of the following products along with quantities only.

S.No.	Product (Mining Lease Area of 9.0Ha)	Quantity
1	Mining of Building Stone & Road Metal	2,41,380 m <sup>3</sup> /annum

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This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A & B enclosed to this Order.

This Consent order shall be valid for a period ending with the 31<sup>st</sup> day of August, 2028.

*V. S. Reddy*  
JOINT CHIEF ENVIRONMENTAL ENGINEER(FAC)

To  
M/s. Sri K Yellaiah & Sons,  
(9.00 Ha. Building Stone & Road Metal Mine),  
Survey No. 138/1, Bichkunda (V&M),  
Kamareddy District.



*Copy to the Environmental Engineer, TSPCB, Regional Office, Nizamabad for information. The EE, RO, Nizamabad is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April-June) and the EE, RO, Nizamabad shall report to this office, if any non-compliance by the industry.*

**SCHEDULE - A**

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
  - a) All the fugitive emissions shall be controlled with proper measures.
  - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.  

$$H = h + 0.2 \sqrt{KVA}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
17. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
18. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
20. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
21. The industry may explore the possibility of tapping the solar energy for their energy requirements.
22. The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
  - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
  - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989 and amendments thereof.
  - c) Batteries (Management & Handling) Rules, 2001 and amendments thereof.
  - d) E-Waste (Management Rules), 2016 and amendments thereof.
  - e) Solid Waste Management Rules, 2016 and amendments thereof.
  - f) Plastic Waste Management Rules, 2016 and amendments thereof.
  - g) Bio-Medical Waste Management Rules, 2016 and amendments thereof.
  - h) Construction & Demolition Waste (Management & Handling) Rules, 2016 and amendments thereof.

- 23. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
- 24. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

**SCHEDULE – B**

- 1) The industry has paid consent fee of Rs.1,72,000/- i.e., upto 31.07.2029.
- 2) The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.
- 3) As committed during the meeting, the industry shall erect MS Sheets of 20 feet height Nearest Water Body is at a distance of 80 mtrs from the boundary of site and also shall develop thick green belt with tall growing tress around the MS Sheets in that area, which shall act as barrier to control the pollution.
- 4) The industry is liable for action i.e., revoking of CFE order in case of complaints against the industry for causing pollution problems into the surrounding area.
- 5) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Dust Suppression	6.0 KLD
2.	Greenbelt	10.0 KLD
3.	Domestic	1.1 KLD
	<b>Total</b>	<b>17.1 KLD</b>

- 6) The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) – 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) – 60 µg/m<sup>3</sup>; SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.  
  
Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.  
  
The following noise level standards shall be complied:  
  
Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A)
- 7) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.

- 8) Wet drilling method shall be adopted to control dust emissions, use of wet mesh is very much essential at the site of quarry and dyke wall shall be constructed around storage chemicals. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 9) The following measures shall be implemented to reduce the air pollution / noise pollution during the transportation of mineral.
  - The road shall be graded to mitigate the dust emissions.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress the dust emission. The workers employed shall be provided with protection equipment and earmuffs.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 KMPH to prevent undue noise from empty trucks.
- 10) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and un-loading and at transfer points shall be provided and properly maintained.
- 11) The proponent shall take appropriate measure to ensure that GLC shall comply with the revised NAAW norms notified by MoE&F, GOI on 16.11.2009.
- 12) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 13) Separate area shall be demarcated for overburden and refilling.
- 14) The following measures are to be adopted to control erosion of dumps:
  - a. Retention / toe walls shall be provided at the foot of the dumps.
  - b. Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- 15) Waste oils, used oils generated from the EM machines, mining operations, and shall be disposed as per the Hazardous waste and other waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
- 16) The proponent shall adopt eco-friendly mining practices.
- 17) The industry shall earmark an area for location of dumping yard. The industry shall dispose the over burden from the mine in the dumping yard in a scientific manner.
- 18) The solid waste generated shall be disposed in an environment friendly practice i.e., for back filling mined area or for any productive purpose.
- 19) The industry shall construct garland drain and siltation ponds of appropriate size at working area to arrest flow of silt and sediment. The water collected should be utilized for watering the mine area, roads, greenbelt development etc.
- 20) Fencing shall be provided around mining area to avoid accidents.
- 21) The proponent shall follow the conditions stipulated in Environmental Clearance issued by SEIAA, Ministry of Environment Forests & Climate Change, GOI, Telangana State.
- 22) The industry shall follow all the conditions stipulated by the Dept. of Mine Safety, Govt. of India with the native species in consultation with the local DFO/Agriculture Department.
- 23) The industry shall develop greenbelt preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.

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- 24) The industry shall install flow meters to measure the actual water consumption, waste water generated & disposed and maintain a log register to record the readings.
- 25) The industry shall take all precautionary and safety measures during process operations.
- 26) The industry shall maintain good house keeping within the plant premises.
- 27) The industry shall comply with all the directions issued by the Board from time to time.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B of this Order on half yearly basis to Board Office, Hyderabad / Zonal Office RC Puram and concerned Regional Office.

*veerreddy*  
# JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To  
M/s. Sri K Yellaiah & Sons,  
(9.00 Ha. Building Stone & Road Metal Mine),  
Survey No. 138/1, Bichkunda (V&M),  
Kamareddy District.



Annexure - V

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**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar,  
Hyderabad – 500018 Phone: 040 – 23887500

**Circular Memo No.TSPCB/CFO/HO/2023-**

**Dt.15.08.2023**

Sub: TSPCB – Multiple Consent Fee Collection from the Violating industries / projects under Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 – Amendment issued - Reg.

Ref: 1) Minutes of the 9th Board meeting held on 05.03.2020.  
2) Minutes of the 128<sup>th</sup> CFE meeting held on.07.08.2023.

\*\*\*\*\*

The Board is issuing Consent for Establishment (CFE) and Consent for Operation (CFO) to the industries Under Section 25/26 of Water (Prevention & Control of Pollution) Act 1974 and Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under duly collecting the Consent fee. The Consent for Establishment fee is collected prior to Establishment of the Industry and is a one-time fee. Consent for Operation is collected prior to operation of the industry and the subsequently, collected during renewals as per EFS&T department G.O No. 22 dt.09.07.2018.

It has come to the notice of the Board some of the industries/projects are being established and Operated without obtaining consents of the Board. Subsequently, these industries / projects are obtaining consents only after issue of notices / closure orders by the Board. However, applications of these industries/projects for Consents are being processed by the Board by collecting regular consent fee from the date of Establishment. In spite of violation by these industries in not obtaining Consents of the Board which are mandatory under the both the Acts i.e., Water Act & Air Act, no penalty or additional fee is being imposed.

In certain cases, it is also observed that, some of the industries/projects after obtaining CFE of the Board are starting their operations without CFO of the Board. In other cases, some of the industries/projects are continuing their operations even after expiry of the validity of the CFO order.

The above issue was discussed in the 9<sup>th</sup> Board meeting held on 05.03.2020. The Board vide resolution No. 168 decided to impose following additional Consent fee for regularization of both CFE & CFO, to act as a deterrent to the violating industries/projects.

<b>Category</b>	<b>Collection of fee from violators</b>
Red	25 % of the Annual Consent fee under Water & Air Acts
Orange	15 % of the Regular Consent fee under Water & Air Acts
Green	10 % of the Regular Consent fee under Water & Air Acts

During the CFE & CFO Committee meetings held on 26.07.2023 & 07.08.2023, The Member Secretary urged that the penalty provisions laid above are meager when compare to the turnover of the companies even though if it is a small stone crusher which have project cost in lakhs and turnover are in crores.

The CFE & CFO Committee felt that the penalty provisions must be increased to 100% and decided to impose following additional Consent fee for regularization of both CFE & CFO, to act as a deterrent to the violating industries/projects.

Category	Collection of fee from violators
Red	100 % of the Annual Consent fee under Water & Air Acts
Orange	50 % of the Regular Consent fee under Water & Air Acts
Green	25 % of the Regular Consent fee under Water & Air Acts

The additional CFE fee is one time and CFO fee shall be collected for all years in violation period. Hence, all the Regional offices of the Board are directed to collect additional consent fee as mentioned above scrupulously while processing CFE & CFO applications of the industries/ projects.

Sd/-  
MEMBER SECRETARY

// T.C.F.B.O//

  
Chief Environmental Engineer



**CONSENT ORDER FOR ESTABLISHMENT – ORANGE CATEGORY**

**Order No. 12/TGPCB/CFE/KMR/RO-NZB/HO/2024**

**Date: 02.12.2024**

Sub:	TGPCB – CFE – M/s. Kanuganti Shobha, Sy.No's: 512/A, 512/AA, 512/E, 512/EE & 513/A, 513/AA, Bichkunda (V&M), Kamareddy District – Application for CFE - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.
Ref:	1. CFE application received through TG-iPASS(SML016001813955) online on 22.11.2024. 2. Board official inspected on 20.11.2024. 3. CFE Committee Meeting dt.27.11.2024.

\*\*\*

1. Vide reference 1<sup>st</sup> cited above M/s. Kanuganti Shobha., has submitted an application seeking Consent for Establishment (CFE) to Establish Stone Crusher unit at Sy.No's: 512/A, 512/AA, 512/E, 512/EE & 513/A, 513/AA, Bichkunda (V&M), Kamareddy District of capacities as mentioned below with proposed project cost of Rs.400.00 Lakhs:

Sl.No	Name of the Products	Capacity
1.	Stone chips various sizes	2000 TPD
2.	Robo Sand, Dust, 6mm chips	1200 TPD

2. As per the application, the above activity is to be located at Sy.No's: 512/A, 512/AA, 512/E, 512/EE & 513/A, 513/AA, Bichkunda (V&M), Kamareddy District in an lease area of 14.25 Acres.
3. The above site was inspected by the Environmental Engineer & Asst. Environmental Engineer of T.G. Pollution Control Board, Regional Office, Nizamabad on 20.11.2024 and observed that the industry is surrounded by:

North: Mango plantation & Barren lands  
South: Barren lands  
East: Cart road followed by Barren land & agricultural land  
West: Mango plantation & Barren lands

4. The Board, after careful scrutiny of the application and verification report of the Regional Officer, and after examining in the CFE Committee meeting held on 27.11.2024 hereby issues CONSENT FOR ESTABLISHMENT (CFE) to the industry under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products as mentioned at Para (1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

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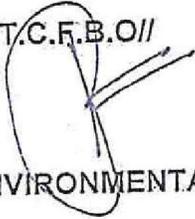
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

Sd/-  
MEMBER SECRETARY

To  
M/s. Kanuganti Shobha,  
Sy.No's: 512/A, 512/AA, 512/E,  
512/EE & 513/A, 513/AA,  
Bichkunda (V&M), Kamareddy District.

//T.C.F.B.O//

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

1. This order is valid for a period of 5 years<sup>(42)</sup> from the date of issue. Progress on implementation of the project shall be reported to the concerned Regional Office, T.G. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TGPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability.
5. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

#### SCHEDULE - B

##### Water:

1. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following:

S.No.	Purpose	Quantity KLD
a)	Process & Washings	4.0 KLD
b)	Green belt	2.0 KLD
c)	Domestic	1.0 KLD
	<b>Total:</b>	<b>7.0 KLD</b>

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2. The maximum waste water generation shall not exceed the following after expansion:

S.No.	Source	Quantity	Disposal
1	Domestic	0.8 KLD	Shall be sent to septic tank followed by soak pit.

3. The industry shall provide separate flow meters to record water consumption for sprinkling to control air pollution and for domestic purposes.
4. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

Air:

5. Air pollution control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution:

Source	Control equipment
DG Set of 500 KVA	Acoustic enclosures and stack height as per CPCB norms.

6. The industry shall comply with the following to control fugitive emissions:

S.No.	Source of Pollution	Control equipment
1.	Fugitive emissions	<ul style="list-style-type: none"><li>• Water sprinkling for suppression of the dust from the crushing operations and at the transfer points</li><li>• Cladding to the vibrating screen, crushers along with provision of water sprinkling</li><li>• Semi circular MS dome sheets to the belt conveyors carrying aggregates and dust.</li><li>• Telescopic chutes shall be provided at product unloading conveyor to prevent dust emission during free fall of material from height.</li><li>• Closed dust bunker for the collection of the dust.</li><li>• Regular cleaning and wetting of the ground within the premises.</li><li>• Provide Metal roads</li><li>• Greenbelt of 5 m along the boundary of the site in the 50 m width buffer zone of the stone crushing unit.</li><li>• Provide Wind breaking walls.</li></ul>

7. The crusher shall provide individual closed sheds with dust extraction systems followed by bag filters shall be provided for primary crusher (jaw crusher), secondary crusher (cone crusher), tertiary crusher (impactors) and vibrating screens.
8. The crusher shall provide permanent water sprinkling systems at all the dust generating areas, loading & unloading points, transfer points and internal roads & open areas. The water shall be sprayed in the form of mist using suitable equipment and motor. Mist water sprinklers shall be installed at a height of about 30 ft covering entire stone crusher area. The crushers shall provide water storage tank of atleast 20 KL capacity.
9. Industry shall provide permanent wind breaking wall of at least 20 ft height alongside the boundary. The height of the stacked aggregates and dust shall be less than 20 ft.

...the industry shall carry out water sprinkling at the time of un-loading and loading of material from / in the truck / tipper. The water shall be sprayed in the form of mist using suitable motor. Periodical cleaning of nozzles of water sprinklers shall be carried out to avoid choking.

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11. A high standard of housekeeping should be maintained at the stone crusher units. Any piles of materials accumulated in or around the plant should be cleaned up regularly. The surface of all stockpiles of crushed aggregates should be kept sufficiently wet by water spraying.
12. The vehicles carrying stone metals & dust shall be covered with tarpaulin sheets / green cloth and wetted with fixed water spraying system before leaving the crushing area.
13. Crushers and Vibrating screens shall be covered / enclosed with MS sheets along with provision of water sprinkling.
14. The crusher shall provide semi circular MS dome sheets to the belt conveyors carrying aggregates and dust.
15. The crushers shall provide separate energy meter for pollution control devices.
16. The industry shall not cause any air pollution / dust nuisance to the surrounding environment. The suspended particulate matter measured between 3 m and 10 m from any process equipment of a stone crushing unit shall not exceed 600 mg/m<sup>3</sup>.

Solid / Hazardous waste:

17. The crusher shall comply with the following hazardous waste disposals :

Sl. No.	Solid Waste generated from	Quantity	Method of Disposal
1.	Stone dust	As Generated	Shall be dispose for road laying works.

18. The crusher with capacity more than 50 TPH shall provide dedicated closed storage shed with MS Sheets for storage of dust with water sprinkling arrangement.
19. The dust accumulated in the crushing area shall be collected and disposed regularly.

Other conditions:

20. The crusher shall pay Environmental Compensation as crusher is operating since 2017 without obtaining CFE/CFO of the Board per the decision of the committee.
21. In case of usage of Ground water the project proponent shall obtain NOC from CGWA within one month from the date of issue of this CFE Order as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
22. The proponent shall construct BT / metal roads within the premises. The approach road to the crusher shall be properly maintained with regular water sprinkling for dust suppression.
23. The noise pollution shall be controlled by providing acoustic enclosures to the equipment (crushers, screens, etc) and regular maintenance of the crushing, screening and loading equipment.

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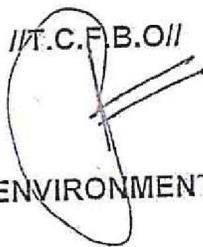
24. The industry shall comply with all the directions issued by the Board from time to time.

Sd/-  
MEMBER SECRETARY

To  
M/s. Kanuganti Shobha,  
Sy.No's: 512/A, 512/AA, 512/E,  
512/EE & 513/A, 513/AA,  
Bichkunda (V&M), Kamareddy District.

Copy to the EE RO, Nizamabad with direction to calculate Environmental Compensation and submit report to the Task Force for taking necessary action.

//T.C.F.B.O//

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

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Annexure - VII



**TELANGANA POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018**

Phone: 23887500  
Fax: 040 - 23815631  
Website: tgpcb.cgg.gov.in

**CONSENT & HWA ORDER (FRESH)**  
**ORANGE CATEGORY**

**Consent Order No:20255667203**

**Date:28.06.2025.**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to M/s.Kanuganti Shobha (Stone Crusher), Sy.No's: 512/A, 512/AA, 512/E, 512/EE, 513/A & 513/AA Bichkunda (V&M), Kamareddy District (hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.8 KLD	Shall be sent to septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney
1	Attached to DG set of capacity 500 KVA

**i) HW Authorisation No. 20255667203**

**Date:28.06.2025**

**HAZARDOUS WASTE AUTHORISATION**  
**(FORM - II)**  
**[See Rule 6 (2)]**

M/s.Kanuganti Shobha (Stone Crusher), Sy.No's: 512/A, 512/AA, 512/E, 512/EE, 513/A & 513/AA Bichkunda (V&M), Kamareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

**> Hazardous waste with recycling option:**

S. No.	Name of the Hazardous Waste	Stream	Quantity	Disposal Option.
1.	Waste Oils	5.1 of Schedule -I	-	Shall be sent to Authorized Recyclers / return to supplier

**> Solid Waste details :**

Sl.No.	Description of the waste	Quantity	Mode of disposal
1	Stone dust	As generated	Shall be dispose for road laying works.

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This Consent Order is valid for manufacture of the following products along with quantities only.

Sl.No	Name of the Products	Capacity
1.	Stone chips various sizes	2000 TPD
2.	Robo Sand, Dust, 6mm chips	1200 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A & B enclosed to this Order.

This Consent Order shall be valid for a period ending with the 30.11.2034

Sd/-  
MEMBER SECRETARY

To  
M/s.Kanuganti Shobha (Stone Crusher),  
Sy.No's: 512/A, 512/AA, 512/E, 512/EE, 513/A & 513/AA,  
Bichkunda (V&M), Kamareddy District.

///T.C.F.B.O///

*M. Praveen*  
30/11/2025  
SENIOR ENVIRONMENTAL ENGINEER  
(Unit - III)

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**SCHEDULE - A**

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tqpcb.cgq.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFE order dt. 02.12.2024 Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFE order dt. 02.12.2024 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

**SCHEDULE - B**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings	4.0 KLD
2.	Green belt	2.0 KLD
3.	Domestic	1.0 KLD
	<b>Total:</b>	<b>7.0 KLD</b>

2. As per the request of the industry condition No:20 of CFE order dt:02.12.2024 is exempted.
3. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
4. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m<sup>3</sup>.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)  
Night time - (10 PM to 6 AM) - 70 dB (A).

5. The industry has paid fee of Rs. 5,22,000/- upto 30.11.2029.
6. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

7. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
8. The crusher shall provide permanent water sprinkling systems at all the dust generating areas, loading & unloading points, transfer points and internal roads & open areas.
9. The water shall be sprayed in the form of mist using suitable equipment and motor. Mist water sprinklers shall be installed at a height of about 30 ft covering entire stone crusher area. The crusher shall provide sufficient water storage tank.
10. Crushers and Vibrating screens shall be covered / enclosed with MS sheets along with provision of water sprinkling.
11. The crusher shall provide semi circular MS dome sheets to the belt conveyors carrying aggregates and dust.
12. Telescopic chutes shall be provided at product unloading conveyor to prevent dust emission during free fall of material from height.
13. The crusher with capacity upto 50 TPH shall provide closed bunkers for storage of dust. The dust shall be loaded into trucks directly from the bunker.
14. The crusher with capacity more than 50 TPH shall provide dedicated closed storage shed with MS Sheets for storage of dust with water sprinkling arrangement.
15. The vehicles carrying stone metals & dust shall be covered with tarpaulin sheets / green cloth and wetted with fixed water spraying system before leaving the crushing area.
16. Stone crusher should have a wind breaking walls of at least 20 ft height alongside the boundary.
17. The crushers shall construct metal roads within the premises.
18. The plant area including roads and open areas shall be regularly cleaned and wetted. The dust accumulated in the crushing area shall be collected and disposed regularly.
19. Periodic cleaning of water spray nozzles shall be carried out to avoid choking. A high standard of housekeeping should be maintained at the stone crusher units. Any piles of materials accumulated in or around the plant should be cleaned up regularly. The surface of all stockpiles of crushed aggregates should be kept sufficiently wet by water spraying.
20. The crusher shall provide individual closed sheds with dust extraction systems followed by bag filters for jaw crusher, secondary crusher (cone crusher), tertiary crusher (Impactors) and vibrating screens.
21. The crusher shall install flow meters to measure water consumption for dust suppression and greenbelt development.
22. The crusher shall provide cladding to dust conveyor belt.
23. The crushers shall provide separate energy meter for pollution control devices.
24. The noise pollution shall be controlled by providing acoustic enclosures to the equipment (crushers, screens, etc) and regular maintenance of the crushing, screening and loading equipment.
25. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
26. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
  - a) Daily production details.
  - b) Log Books for pollution control systems.
  - c) Daily solid waste generated and disposed.

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27. The industry shall take necessary measures to control fugitive emissions.
28. The industry shall take all precautionary and safety measures during process operations.
29. The greenbelt of 3 rows of tall growing trees with wide leaves atleast with minimum 5 m width shall be developed along the boundary of the site in the 50m width buffer zone of the stone crushing unit. This green belt shall be developed on outer side of the buffer zone as to act as a barrier.
30. The industry shall comply with all the directions issued by the Board from time to time.
31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
32. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
33. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
34. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

**SCHEDULE - C**  
[see rule 6(2)]

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR  
HANDLING HAZARDOUS WASTES]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 120 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.

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7. The industry shall maintain good housekeeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office

Sd/-  
MEMBER SECRETARY

To  
M/s.Kanuganti Shobha (Stone Crusher),  
Sy.No's: 512/A, 512/AA, 512/E, 512/EE, 513/A & 513/AA,  
Bichkunda (V&M), Kamareddy District.

///T.C.F.B.O///

M. Praveen 30/6/2025

SENIOR ENVIRONMENTAL ENGINEER  
(Unit - III)

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Annexure - VII

TELANGANA POLLUTION CONTROL BOARD  
ZONAL LABORATORY: R.C.PURAM  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT**  
**(FUGITIVE & AMBIENT AIR)**

**Sample Nos. 2025 – 07230**

- 1) Name & Address of the Industry : M/s. Kanuganti Shobha (Stone Crusher), Bichkunda (V & M), Kamareddy District.  
2) Date of Sampling : 17/07/2025  
3) Sample Received on : 19/07/2025  
4) Report issued on : 29/07/2025  
5) Sample Collected by : AES, RO- Nizamabad  
6) Reference No. : Lr. No. 11/TGPCB/RO-NZB/LAB/2025 Dt:18.07.2025

Fugitive Monitoring Report		
Code No.	Sampling Location	Results
		SPM $\mu\text{g}/\text{m}^3$
07230	Fugitive emission monitoring was conducted in the unit at the distance of 8 mtrs from the secondary crusher in downwind direction	464
As per CFO the suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .		600

**Observations of Sampling Incharge:**

1. The Stone Crusher is in Operation Condition.
2. Water Sprinkling system is provided.
3. Jaw crusher & Conveyer belts are covered with MS Sheets.
4. Wind breaking wall is provided towards Gopanapally Village.

*L. abete*  
29/7/25  
SENIOR ENVIRONMENTAL SCIENTIST

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Annexure - IX



## TELANGANA POLLUTION CONTROL BOARD

Regional Office, Door No: 6-2-190, Subashnagar, Nizamabad - 503 002

G.Laxman Prasad, M.Tech.,  
Environmental Engineer.

Tele - No: 08462-237774  
e- mail: ee-nzb-tspcb@telangana.gov.in  
Website: www.tgpcb.cgg.gov.in

### CONSENT & AUTHORIZATION ORDER - ORANGE CATEGORY

**Consent Order No: 1573/TGPCB/RO-NZB/CFO/W&A/2024-533 Date: 11-12-2024**

(Consent Order for **Existing/New** or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder;

To

M/s. Kanuganti Shobha (Hot mix Plant),  
Sy.No's: 496 E&U, Bichkunda (V&M),  
Kamareddy District - 503306.  
E-mail: shobhaconstructions2022@gmail.com

(here in after referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

#### i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of disposal
1	Domestic	0.8 KLD	Septic tank followed by soak pit.

#### ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m <sup>3</sup> /hr. at peak flow
1.	Attached to Hot Mix Plant - 960 Tons/day	--
2.	Attached to 125 KVA DG set	As per the condition No. 6 of Schedule - A of this CFO order

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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue Consent Order No: 1573/TGPCB/RO-NZB/CFO/HWM/2024- Date: 11-12-2024
2. The Occupier of M/s. Kanuganti Shobha (Hot mix Plant) is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste namely.

Sl. No	Category of Hazardous Waste as per Schedule – I,II,III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	20 LPA	Shall be disposed to Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) for pre processing.

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Hot Mix Plant	960 Tons/day

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 30<sup>th</sup> November, 2027.

To  
Smt. Kanuganti Shobha (Hot mix Plant),  
W/o.K.Rajaiah, H.No.5-6-570/5B,  
Pragathinagar, Nizamabad District - 503306  
Cell No: 9703341204  
E-mail: shobhaconstructions2022@gmail.com

  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
Telangana Pollution Control Board  
Regional Office, Nizamabad.

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**SCHEDULE – A**

- 1) The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
- 2) The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
  - a) All the fugitive emissions shall be controlled with proper measures.
  - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
- 3) The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
- 4) The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
- 5) The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
- 6) The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.  
$$H = h + 0.2 \text{ SQRT (KVA)}$$

KVA = Total generation capacity,  
h = Height of building where DG Set is installed.
- 7) All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
- 8) The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
- 9) All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
- 10) The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.

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- 11) At any time during the inspection of Pollution Control Board Officers or any other licensing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
- 12) The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
- 13) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
- 14) The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
- 15) The industry may explore the possibility of tapping the solar energy for their energy requirements.
- 16) The following rules and regulations notified by the MoE&F, GoI shall be implemented.
  - a) Hazardous and other wastes and other wastes (Management and Transboundary Movement) Rules, 2016.
  - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
  - c) Batteries (Management & Handling) Rules, 2001.
  - d) E-Waste (Management & Handling) Rules, 2016.
  - e) Plastic Waste (Management & Handling) Rules, 2016.
- 17) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
- 18) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 19) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may

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result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

**SCHEDULE - B**

- 1) The source of water is Bore well. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Sl.no	Purpose	Quantity
1.	Process & Washings	2.0 KLD
2.	Green belt	1.0 KLD
3.	Domestic	1.0 KLD
	<b>Total</b>	<b>4.0 KLD</b>

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )
1 & 2	SPM	115

- 3) The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) – 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) – 60 µg/m<sup>3</sup>; SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A)

- 4) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 5) The industry shall not cause any spillages / discharges of chemicals/ effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums shall be stored on naked ground.
- 6) The industry shall regularly operate the air pollution control equipments i.e., wet scrubber to control the emissions generated from Drum Type Hot Mix Plant.
- 7) The industry shall take all pollution control measures to arrest fugitive emissions generated from Hot mix plant and due to other operations like loadings, unloading, transfer points, storage areas etc.,

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- 8) The industry shall regularly carryout sprinkling of water at raw material loading and at all transfer points to control dust emissions.
- 9) The industry shall carryout regular cleaning and wetting of the ground within the premises.
- 10) The industry shall construct metal roads within the premises.
- 11) The industry shall collect & store the hazardous solid waste in an elevated closed shed with impervious lining and leachate collection system.
- 12) The industry shall lift the Hazardous Waste to Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) for pre processing / Cement industries for safe disposal.
- 13) The industry shall not cause any air pollution / dust nuisance in the surrounding environment.
- 14) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 15) The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site.
- 16) The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 17) The industry shall provide separate energy meter to the air pollution control system and maintain a log register as per the meter readings.
- 18) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
  - a. Daily production details as per the GST sales.
  - b. Quantity of effluents generated, reused.
  - c. Daily Hazardous / solid waste generated and disposed to TSDF / AFRF / Reprocessors.
  - d. Log Books for pollution control systems.
- 19) The industry shall take all precautionary and safety measures during process operations.
- 20) The industry shall maintain good house keeping within the plant premises.
- 21) The industry shall comply with all the directions issued by the Board from time to time.
- 22) The industry shall not sell the used empty drums/ barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
- 23) The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.

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**SCHEDULE - C**

**[See rule 6(2)]**

**[ CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR  
HANDLING HAZARDOUS WASTES ]**

- 1) The industry shall give top priority for waste minimization and cleaner production practices.
- 2) The industry shall not store hazardous waste for more than 90 days as per the Hazardous wastes (Management, Handling and Transboundary Movement) Rules, 2008 and amendments thereof.
- 3) The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 22(2) of the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and amendment thereof.
- 4) The industry shall store used / Waste Oil in a secured way in their premises till its disposal.
- 5) The industry shall not dispose Waste Oils to the traders and the same shall be disposed to the authorized Re-processors / Recyclers.
- 6) The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
- 7) The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
- 8) The industry shall maintain good house keeping & maintain proper records for hazardous wastes stated in authorization.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad and concerned Regional office.

To  
Smt. Kanuganti Shobha (Hot mix Plant),  
W/o.K.Rajaiah, H.No.5-6-570/5B,  
Pragathinagar, Nizamabad Dist - 503306  
Cell No: 9703341204  
E-mail: shobhaconstructions2022@gmail.com.

  
**ENVIRONMENTAL ENGINEER**  
**ENVIRONMENTAL ENGINEER**  
Telangana Pollution Control Board  
Regional Office Nizamabad.

**Item No.05:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No. 112 of 2025 (SZ)**

[Earlier O.A. No. 94 of 2025(PB) LP]

**IN THE MATTER OF:**

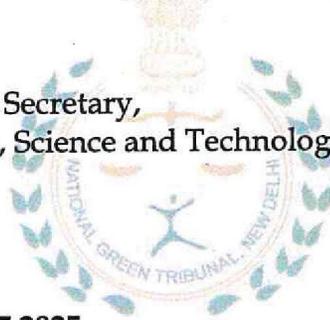
G. Gangadhar,  
Telangana.

...Applicant(s)

*Versus*

State of Telangana,  
Through its Principal Secretary,  
Environment, Forests, Science and Technology Department,  
Hyderabad and Ors.

...Respondent(s)



**Date of hearing: 08.07.2025.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): None.

For Respondent(s): Mrs. H. Yasmeen Ali for R1 & R3.  
Mr. B. Rajaprabhakar represented  
Mr. T. Sai Krishnan for R2.

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**ORDER**

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.94 of 2025 (PB) based on the letter petition received from one G. Gangadhar, Telangana which has been transferred to this Bench and renumbered as Original Application No.112 of 2025 (SZ).

2. Today, there is no representation for the applicant. Let notice be issued to the applicant and the respondents through the Tribunal.

3. The learned counsel Mrs. H. Yasmeen Ali accepts notice on behalf of Respondents No.1 & 3 and Mr. B. Rajaprabhakar representing Mr. T. Sai Krishnan accepts notice on behalf of the Respondent No.2.

4. Post the matter on 16.09.2025. In the meanwhile, the respondents are directed to file their respective replies/reports.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 112/2025 (SZ)  
08<sup>th</sup> July, 2025. AD.